

41 *Written Answers* SRAVANA 30, 1896 (SAKA) *Written Answers* 42
 irrigation projects for which modified proposals were received from the Government of Maharashtra have since been approved.

I R R I G A T I O N			
S.N.	Name of project	District	Estimated benefits in ha. c st Rs. l. k's
1.	Khandala	Osmanabad	1496 73 69
2.	Pangaon Hingni	Sholapur	6750 172 68
3.	Nazare	Poona	3196 129 60
4.	Bhandardi	Osmanabad	1162 51 06
5.	Yeralwadi	Satara	3450 263 24
6.	Sina (at Namgaon)	Ahmednagar	7390 372 63
7.	Siddewadi	Sangli	826 76 61
8.	Ulup	Osmanabad	663 54 61

Modified proposals in respect Hautz Hingni and Gudavale irrigation schemes are awaited from the State Government.

Unauthorised Production by Foreign Firms

* 444. SHRI K. S. CHAVDA:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government propose to check unauthorised production of foreign firms with more than 26 per cent equity in our country; and

(b) if so, whether Government propose to use the Foreign Exchange Regulation Act and curtail equity capital of the foreign firms with more than 26 per cent equity?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM):

(a) Cases of unauthorised production over licensed capacity both by foreign as well as Indian firms have come to Government's notice from time to time. Earlier, 45 cases of unauthorised production over the licensed capacity were reported by the Industrial Licensing Policy Inquiry Committee and referred to the Commission of

Inquiry on Large Industrial Houses for investigation. In order to prevent unauthorised expansion of industry, the Government has issued general instructions that raw material and other assistance should not be given for production in excess of authorised capacity.

(b) Under the Foreign Exchange Regulation Act, 1973, all companies having a foreign equity holding of above 40 per cent are required to seek Government's approval for continuance of their activities. The last date for filing applications with the Reserve Bank of India has been extended upto 31-8-74. Orders to regulate the future activities of these companies will be made taking into account the contribution that individual companies have made to the economy.

Torture or Degrading Treatment to Detenuess

*445. SHRI R. K. SINHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been invited to the news item which appeared in the local Press